

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND
FIRST APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 12/JS&LA(GSY)/NC/RTI/2015

IN THE MATTER OF:

Shri Tarachand Sharma
Advocate
Nayalaya Rupawas
Distt. Bharatpur
Rajasthan

Appellant

Versus

Central Public Information Officer(N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhavan
New Delhi – 110001

Respondent

ORDER

26.03.2015

Feeling aggrieved with the decision of CPIO dated 20.01.2015, appellant has filed this appeal, received in this office on 12.3.2015.

2. The notices were issued to the parties but despite notices, appellant has not put in his presence whereas SO(Notary Cell) is representing the CPIO as she is on leave. Since appellant has not turned up, the appeal is being decided after hearing the representative of CPIO and taking into consideration the material available on record.

3. I have perused the grounds mentioned in the appeal by the appellant as well as relief sought. The appellant has prayed for furnishing of the information appropriately and has asked for an action against the CPIO who has furnished the information on the earlier occasion. A copy of the letter of CPIO dated 20.1.2015 has also been annexed by the appellant with his application of appeal.

4. The genuineness of said letter has not been disputed by the representative of the CPIO. A perusal of the letter dated 20.1.2015 vide which the information has been furnished by the CPIO reveals that a blunder has been committed on the part of CPIO. But as this is only with respect to the name of the appellant and has been conceded by

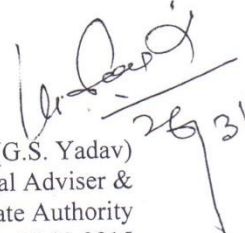
the representative of the CPIO that it has been done inadvertently and has apologized for the same, as such, considering his unconditional apology, he is warned that such type of mistake may not occur in future otherwise would be viewed seriously.

5. Considering this fact because this mistake affects the entire information as furnished by the CPIO, as such, appeal is allowed. CPIO is directed to furnish the required information as asked by the appellant in his original application dated 27.11.2014 within 20 days from the date of this order.

6. The appeal is disposed of accordingly.

7. In case, the appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.


(G.S. Yadav)
Joint Secretary & Legal Adviser &
First Appellate Authority
Date: 26.03.2015

1. Shri Tarachand Sharma, Advocate, Nayalaya Rupawas, Distt. Bharatpur, Rajasthan
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi - 110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.